

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 207
(IB)-762(ND)2023

IA-1339/2024, IA-1340/2024, IA-1341/2024
IA-1342/2024, IA-2708/2024

IN THE MATTER OF:
ECL Finance Limited

... **Applicant/Petitioner**

Versus

Jai Bhagwan Bindal & Ors.

... **Respondent**

Under Section: 95(1)

Order delivered on 08.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the RP : Adv. Kamal Agarwal, Adv. Gaurav Varma, Adv.
Himanshu Kohli for R-2

For Creditor ECL Finance : Adv. Pai Amit, Adv. Bhavana Duhoon

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1339/2024, IA-1341/2024, IA-1342/2024, IA-2708/2024: As prayed by the Ld. Counsel appearing for the Respondents in IA-1339/2024, IA-1341/2024, IA-1342/2024 and IA-2708/2024 (Sr. No. 1, 3, 4 and 5) further three days' time is granted for filing the additional affidavit.

List the matter on 23.09.2024.

IA-1340/2024: List on 23.09.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)